

|                    |           |
|--------------------|-----------|
| (b) 5-10 years old | Nil       |
| 10-20 years old    | 1015 Nos. |
| 20-30 years old    | Nil       |
| 30-40 years old    | Nil       |
| 40-60 years old    | 36 Nos.   |

(c) and (d) No formal enquiry has been conducted. However, extensive repairs are being carried out mostly in the quarters constructed under "Crash Housing Programme" because of corrosion of steel spalling of concrete.

#### Notices to Allottees of DDA Flats

4415. SHRI BACHI SINGH RAWAT 'BACHDA' : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether DDA has issued notices to the allottees of Janta/LIG flats under Hire-Purchase scheme for payment of pending instalments and penalty accrued thereon;

(b) if so, the action the Government propose to take against those who have so far not cleared their pending dues;

(c) whether the Government propose to take the similar action against those who have paid the pending instalments but not paid the penalty accrued thereon;

(d) whether the Government are considering to write-off the penalty in the case of allottees of Janta flats who have paid their pending instalments in view of their financial conditions; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA) : (a) Yes, Sir.

(b) DDA has reported that as per policy, it initiates eviction proceedings under relevant provisions of Punjab Land Revenue Act and P.P. (Act) after giving the defaulter allottees due opportunity to clear their dues by way of issue of defaulter notices with usual penalty as per terms of allotment letters. It may, however, be added that DDA, with a view to provide relief to its allottees, had launched three Hire Purchase Penalty Relief Schemes from time to time. Last such scheme was scheduled to come to an end on 30.6.98. The Government has decided to extend this scheme for a period of six months beyond 30.6.98 under which 37% relief is allowed on the penalty amount. It has also been decided that this will be the last and final relief scheme and if the defaulter allottees fail to avail of this

opportunity to settle their over dues to DDA, their allotment shall be cancelled by following the prescribed procedure by DDA.

(d) No such proposal is under consideration of the Government.

(e) In view of reply to part (d) above, the question does not arise.

[Translation]

#### Allotment of Government Accommodation

4416. SHRI PRADEEP KUMAR YADAV : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the allotment of Government accommodation to one type above the entitlement was made during the years 1991-95;

(b) if so, whether safety has been provided to all the allottees of higher allotment than eligibility under validation of Out-of-Turn Allotment Ordinance, 1997; and

(c) if not, the number of the allottees who are deprived of and the time by which such orders are likely to be issued ?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI) : (a) Yes, Sir.

(b) The Out of Turn Allotment of Govt. Residences (Validation) Ordinance, 1997 was promulgated on 21.6.97 for validating out of turn allotment made during the years 1991-95. As per clause 3(5)(c) of the said Ordinance, no protection against eviction is available to out of turn allottees where such allotment is of a higher type of Govt. residence than their entitlement.

(c) The number of such allottees is 45. The question of issuing orders providing protection against eviction to such allottees does not arise in view of reply against part (b) above.

[English]

#### Rural Infrastructure Development

4417. SHRI MUKUL WASNIK :  
SHRI ARJUN SETHI :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether any funds have been provided to states for Rural Infrastructure Development during 1996-97 and 1997-98; and